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Central Administrative Tribunal, Principal Bench

Original Application No. 3002 of 2003

New Delhi, this the 17th day of December, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

Shri Jeewa Ram
R/o 9/337, B.M. Khan
Agra-2

.... **Applicant**

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India
through Secretary
Ministry of Communication and I.T.
Department of Posts
Dak Bhawan Sansad Marg,
New Delhi-1
2. The Member (Personnel),
Postal Services Board,
Ministry of Communication and I.T.
Dak Bhawan Sansad Marg,
New Delhi-1
3. The Chief Postmaster General,
U.P. Circle, Lucknow (U.P.)
4. The Sr. Superintendent Postoffices,
Agra Division-Agra

.... **Respondents**

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant had faced disciplinary proceedings. Against the order of the disciplinary as well as the appellate authority, he has preferred a revision petition which is pending before the Chief Postmaster General (respondent no. 3). It is stated to be pending since 12.9.2003.

2. When the matter is pending before the Chief Postmaster General and the rights of the respondents are not likely to be affected, we deem it unnecessary to give a

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notice to show cause while disposing the present application.

3. It is directed that respondent no.3 or any other person who is authorised to act on his behalf as such, may hear and dispose of the pending revision petition preferably within four months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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